

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 924 of 2020

IN THE MATTER OF:

National Polyplast (I) Pvt. Ltd.

...Appellant.

Versus

Manpasand Beverages Ltd.

...Respondent.

Present:

For Appellant: Mr. Gulshan Kumar Sachdeva, Advocate.

For Respondent: Mr. Swaroop George, Advocate.

Ms. Roohina Dua, For R-1.

ORDER
(Virtual Mode)

25.02.2021 Learned Counsel for the Appellant submits that the Respondent has filed Application to take on record additional documents. The Learned Counsel submits that the Appellant also wants to file Application to take on record additional documents. The Appellant may do so within a week. Rejoinder may be filed within a week.

Parties have not filed Written-Submissions. Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **15th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.